

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 05.11.2020

**Misc. Application No. 175 of 2020
(Delay Application)
And
Appeal No. 204 of 2020**

Harsh Shah & Anr.

..... Appellants

Versus

Securities and Exchange Board of India

... Respondent

Ms. Rinku Valanju, Advocate with Ms. Hiral Shah, Advocate i/b R V
Legal for the Appellants.

Mr. Anubhav Ghosh, Advocate with Mr. Ravishekhar Pandey,
Advocate i/b The Law Point for the Respondent.

ORDER :

1. We have heard Ms. Rinku Valanju, the learned counsel for the appellants and Mr. Anubhav Ghosh, the learned counsel for the respondent through video conference.

2. A request was made by the learned counsel for the respondent that the senior arguing counsel is held up in a part heard matter before the Hon'ble Bombay High Court, and therefore, prayed for an adjournment.

3. In view of the aforesaid, the matter is adjourned. List for final disposal on November 27, 2020.

4. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order.

Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

05.11.2020
PTM